

ITEM NO.57

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court of Judicature at Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.83586/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83587/2023-EXEMPTION FROM FILING O.T. and IA No.83585/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr.. Kapil Sibal, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Varun Tankha, Adv.
Mr. Gaurav Arora, Adv.

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Sharan Dev Singh Thakur, AAG
Ms. Ruchira Goel, AOR
Ms. Indira B., Adv.
Mr. Sharath Nambiar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel seeks and is granted time.

List on 1st May, 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER